

5th SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 11

Thursday, the 18th March, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 18th March, 2021 from 10.00 A.M. to 2.28 P.M.)

I. QUESTIONS

(a) Starred:

| Total No. on the order paper | Answered | Not put | Postponed | No. of Supplementaries |
|-------------------------------------|-----------------|----------------|------------------|-------------------------------|
| 20 | 13 | - | - | 23 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 05

II. BEST LEGISLATORS AWARD

The Speaker informed the House that Dr. Abhe Sing Yadav and Shri Varun Chaudhary M.L.As. have been selected for Best Legislators Award by the Best Legislator Award Committee for the Year 2020-2021.

He further invited the Chief Minister, the Deputy Chief Minister, the Leader of the Opposition, the Parliamentary Affairs Minister and the Deputy Speaker for awarding the both selected M.L.As.

Thereafter, both selected M.L.As. were awarded by the Members of the Best Legislator Award Committee with a citation, a certificate, a Shawl and a Cheque of Rs. 1 Lakh for their outstanding contribution to the Vidhan Sabha.

Smt. Kiran Choudhry, M.L.A. congratulated both the Members and thanked to the Speaker for the distribution of the Best Legislator Award.

III. RAISING THE VARIOUS MATTERS

- (i) Smt. Kiran Choudhry, M.L.A. raised the matter of the selection of a International Sharp Shooter Shri Vishwajeet Singh as H.C.S. She further wanted to know that what was the compulsion for which the Government has to appoint him as H.C.S. and why the Government did not appeal to the Supreme Court against the orders of the High Court.

The Chief Minister clarified the position and asked the Member that there is no irregularity to appoint him as H.C.S. and if anyone wants to challenge it, he can appeal to the Supreme Court.

- (ii) Smt. Geeta Bhukkal, M.L.A. raised the matter of closure of 1057 Government Schools and scrapping the Kisan Model School Projects and discontinuing of teacher's training courses in District Institutes for Education and Training (DIETs).

The Education Minister clarified the position and informed the House that Kisan Model School Projects are being replaced in Sanskriti Model Schools.

Shri Jagbir Singh Malik and Shri Bhupinder Singh Hooda, MLAs also spoke on this issue.

- (iii) Shri Kuldeep Vats, M.L.A. raised the matter of announcement of Sanskriti Model School in Patoda Village of his Constituency and stated that the construction work of said Model School has not started so far and further demanded that the construction work of the said school may be started as early as possible.

The Chief Minister also clarified the position in this regard.

IV. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through e-mail from Shri Ghanshyam Dass, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 18.3.2021 due to his personal reasons.

V. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired-

- (i) the Speaker informed Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Motion regarding हरियाणा में महिलाओं के प्रति बढ़ते अपराध विशेषकर महिलाओं के सामूहिक बलात्कार has been received today morning, hence it cannot be admitted. Moreover, as per the decision of the Business Advisory Committee only one Calling Attention Motion can be admitted for a day and the same has already been admitted for today.
- (ii) the Speaker informed Shri Neeraj Sharma, M.L.A. that his notices of Calling Attention Motions regarding दिल्ली मुम्बई बड़ोदरा एक्सप्रेस हाईवे के निर्माण में हो रहे बड़े गोलमाल और दादरी मुम्बई रेलवे फ्रेट कोरिडोर के लिए जमीन अधिग्रहण में प्रशासनिक मिलीभगत have been disallowed.

VI. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding to release pending tube well connections of farmers in Haryana.

The Speaker informed the House that he had received a Calling Attention Motion No. 10 given notice of by Shri Parveen Dagar, M.L.A. regarding to release pending tube well connections of farmers in Haryana and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 14 given notice of by Shri Varun Chaudhary, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 10, so, he can also ask his supplementary.

He further asked Shri Parveen Dagar to read out his notice and the Minister concerned to make a statement thereafter.

Shri Parveen Dagar read out his notice.

The Power Minister then made a statement.

VII. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VIII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of the various Committees to present the reports of the Committees as under:-

- (i) Dr. Abhe Singh Yadav, a Member of the Rules Committee moved-

That the Final Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid may be passed.

Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke on the above said final report of the Rules Committee.

Shri Harvinder Singh Kalyan, a Member from the Treasury Benches, also spoke on this issue.

(The motion, as amended, was moved and carried unanimously.)

X. PAPER LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid paper the Fourteenth Report on implementation of the Right to Information Act, 2005 (1.1.2019 to 31.12.2019) of State Information Commission Haryana, as required under section 25 (4) of the Right to Information Act, 2005, on the Table of the House.

XI. RESUMPTION OF PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

- (ii) Shri Jaiveer Singh, a Member of the Committee on Subordinate Legislation presented the Forty Eighth Report of the Committee on Subordinate Legislation for the year 2020-2021.
- (iii) Smt. Geeta Bhukkal, a Member of the Committee on Petitions presented the Tenth Report of the Committee on Petitions for the year 2020-2021 on various Petitions/Representations received by the Committee and spoke for a while.
- (iv) The Chairperson (Shri Aseem Goel) of the Committee on Public Undertakings presented the Sixty Seventh Report of the Committee on Public Undertakings for the year 2020-2021 on the Reports of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the years ended 31st March, 2015, 2016 and 2017 and spoke for 5 minutes.
- (v) The Chairperson (Shri Jagbir Singh Malik) of the Committee on Government Assurances presented the Fiftieth Report of the Committee on Government Assurances for the year 2020-2021 and spoke for 3 minutes.
- (vi) The Chairperson (Shri Ishwar Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Fourth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021 on Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments,

Central/State Government's Schemes applicable for the welfare of reserved categories, various matters in which suo-moto cognizance was taken i.e. the matter of atrocities against the Scheduled Castes Categories, 100-100 Square yards plots allotted/not allotted/dispossessed to the reserved categories and not providing the food items as per guideline of "The National Food Security Act, 2013" to the reserved categories etc. and action taken by the Government on the recommendations contained in its Forty Third Report.

- (vii) The Chairperson (Shri Deepak Mangla) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Eighth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2020-21.
- (viii) The Chairperson (Smt. Seema Trikha) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Sixth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2020-2021 on Health Services and School Education Departments.
- (ix) The Chairperson (Shri Subhash Sudha) of the Committee on Estimates presented the Forty Eighth Report of Committee on Estimates for the year 2020-21 on the Budget Estimates for the year 2019-2020 Transport Department.

XII. LEGISLATIVE BUSINESS

(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

1. The Haryana Appropriation (No. 2) Bill, 2021.

At 12.16 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No. 2) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

Sh. Bharat Bhushan Batra, Dr. Raghuvir Singh Kadian, Sh. Chiranjeev Rao, Sh. Kuldeep Vats, Sh. Mewa Singh, Smt. Kiran Choudhry, Sh. Shamsher Singh Gogi, Rao Dan Singh, Sh. Amit Sihag, and Sh. Bhupinder Singh Hooda, Members of the Indian National Congress Party, spoke for 8, 10, 2, 2, 3, 1, 1, 1, 3 minutes and for a while respectively.

Sh. Vinod Bhayana, Sh. Aseem Goel, Sh. Sanjay Singh, Sh. Laxman Singh Yadav and Sh. Ram Kumar Gautam, Members of the Treasury Benches Spoke for 2, 2, 3, 2 and 4 minutes respectively.

The Chief Minister, by way of reply, spoke for one minute.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

(ii) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Short Titles Amendment Bill, 2021.

At 1.09 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Short Titles Amendment Bill be taken into consideration at once.

Sh. Bharat Bhushan Batra, Sh. Jagbir Singh Malik and Sh. Bhupinder Singh Hooda, Members of the Indian National Congress Party, spoke for 1, 2 minutes and for a while respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Panchayati Raj (Amendment) Bill, 2021.

At 1.15 P.M., the Deputy Chief Minister moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

At 1.17 P.M., the Minister of State for Archaeology and Museums moved-

That the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Archaeology and Museums moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Contingency Fund (Amendment) Bill, 2021.

At 1.20 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Contingency Fund (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Sports University of Haryana Bill, 2021.

At 1.23 P.M., the Minister of State for Sports and Youth Affairs moved-

That the Sports University of Haryana Bill be taken into consideration at once.

Sh. Bhupinder Singh Hooda, Smt Kiran Choudhary and Sh. Bharat Bhushan Batra, Members of the Indian National Congress Party, spoke for 2, 1 and 4 minutes respectively and made a suggestion that this bill may be referred to the Select Committee for more consideration so that maximum benefit can be given to the youth of the Haryana State.

The Chief Minister also spoke for a while and agreed with the suggestion made by the Members of the Indian National Congress Party.

XIII. INTIMATION REGARDING THE FORMATION OF SELECT COMMITTEE

The Speaker informed the House regarding the formation of Select Committee for more consideration of the Sports University of Haryana Bill, 2021 under rule 132. He further stated that the Select Committee will be constituted for which the name given by the Leader of the House, Leader of the Opposition and Independent Members will be included.

XIV. RESUMPTION OF LEGISLATIVE BUSINESS.

6. The Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

At 1.30 P.M., the Home Minister moved-

That the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill be taken into consideration at once.

and spoke for 7 minutes.

Dr. Raghuvir Singh Kadian, Sh. Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 9 and 12 and 3 minutes respectively.

Sh. Abhe Singh Yadav, a Member of the Treasury Benches, spoke for one minute.

Shri Sombir, an Independent Member, spoke for 3 minutes.

The Home Minister also spoke for 4 minutes.

The Deputy Chief Minister also spoke for a while.

The Chief Minister, by way of reply, spoke for 13 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clause 2

The Chief Minister with the permission of the Speaker, moved an amendment in Sub-Clause (e) of Clause 2 of the above said bill-

“In Sub-Clause (e) of Clause 2, for ‘section 4’ be substituted by ‘sub section (6) of Section 5.’ ”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clause 3 was put and carried.

Clause 4

The Chief Minister with the permission of the Speaker, moved an amendment in Clause 4 for existing marginal heading of the above said bill-

“In Clause 4, existing marginal heading ‘Independent valuation agency’ be substituted by ‘Preparation of report by District Magistrate.’ ”

The amendment was put and carried.

Clause 4, as amended, was put and carried.

Clauses 5 to 24 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 10.40. A.M. to 10.42 A.M. and 12.44 P.M. to 1.04 P.M.

The Sabha then adjourned sine die.

CHANDIGARH
the 18th March, 2021.

SECRETARY.